

persons detained in pursuance of detention orders issued in earlier years also.

(b) The persons who could not be detained in pursuance of detention orders issued are, absconding. However, apart from the concerned authorities keeping a look out, appropriate action as warranted under the provisions of COFEPOSA Act, 1974 is also taken against the persons who are evading detention.

(c) No, Sir.

Subsidy for public distribution of Foodgrains in Kerala

26. SHRI VAKKOM PURUSHOTHAMAN : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state the central subsidy for public distribution of foodgrains in Kerala during 1985-86 ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI A. K. PANJA) : The Central subsidy to Kerala during April-December, 1985, is as follows (the figures for January-March '86 not yet available) :—

	<i>Quantity</i> Lakh/tonnes	<i>Amount of</i> <i>subsidy</i> Rs./Crores
Wheat	1.646	11.17
Rice	10.723	82.18
Total	12.369	93.35

Diversion of Plan funds for drought relief measures by Government of Karnataka

27. SHRI M. V. CHANDRASHEKARA MURTHY :
SHRI B. V. DESAI :

Will the Minister of FINANCE be pleased to state :

(a) whether Government of Karnataka have decided to divert Rs. 78 crores from the Plan funds to meet the drought relief measures;

(b) if so, whether concurrence of Union Government has not been obtained by Government of Karnataka in this regard;

(c) whether it is a fact that the Union Government have not so far implemented the recommendations of the Eighth Finance Commission regarding 50 : 50 allocation of resources in the event of drought in the States; and

(d) if so, the steps Union Government have taken to help Karnataka to meet the drought conditions and the total amount of funds so far allotted to Karnataka for meeting the drought conditions.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Government of Karnataka have informed that they have diverted Plan funds to the extent of Rs. 14 crores only for employment generation and other immediate requirements for drought relief.

(b) Planning Commission have not yet received any proposal from Government of Karnataka for diversion of Plan funds for drought relief measures.

(c) The Eighth Finance Commission have recommended that drought relief expenditure in excess of the margin money and upto 5 per cent of the approved annual Plan outlay of the respective States should be provided in the form of Advance Plan assistance. Expenditure in excess of 5 per cent of the outlay, if any, should be given as 50 per cent loan and 50 per cent grant and it is not adjusted against the States entitlement of Plan assistance. This recommendation has been accepted by the Union Government and is being implemented.

(d) The Government of India on the basis of the recommendations of the High Level Committee on Relief based on the Central Teams' report have approved total ceilings of expenditure of Rs. 55.03 crores to the State for drought relief measures in 1985-86.

Withdrawal of voluntary price control on vanaspathi ghee

28. SHRI ANAND SINGH :
DR. T. KALPANA DEVI :

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state : [Translation]

(a) whether Government have withdrawn the voluntary price-control on vanaspati ghee;

(b) if so, the reasons therefor;

(c) how the prices of vanaspati have been fixed since the withdrawal of the price control;

(d) how Government propose to keep a watch over the price situation to ensure adequate availability of vanaspati at reasonable price;

(e) whether a code of conduct for the new pattern of pricing and distribution of vanaspati has been evolved by the Vanaspati Manufacturers Association; and

(f) if not, the other mechanism that has been evolved by Government protect the consumers ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI A. K. PANJA) : (a) Yes, Sir.

(b) For minimising controls and keeping in view the satisfactory availability and reasonable prices of vanaspati the voluntary price agreement was withdrawn in January, 1986.

(c) The prices of vanaspati are ruling at reasonable levels determined by the interaction of demand and supply in the market.

(d) A watch is kept on market price of vanaspati through officials of the Directorate of Vanaspati, Vegetable Oils and Fats and with the help of State Governments/Union Territory Administrations. Remedial measures, including effective supply management of imported oils will be taken to ensure adequate availability and reasonable prices for consumers.

(e) Not to our knowledge.

(f) As in (d) above.

Raids on premises of Income Tax Officers

29. DR. CHANDRA SHEKHAR TRIPATHI : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Government have recovered huge amount of goods and cash in the raids conducted on the premises of Income Tax Officers in the past few months;

(b) if so, the particulars of such officers and the details of the goods recovered;

(c) whether Government have taken any action against these officers so far;

(d) if so, the details thereof; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Yes, Sir. Some goods and cash have been recovered in the raids conducted on the premises of some Income-tax officers since October, 1985.

(b) Raids have been conducted by the CBI since October, 1985 on the premises of 9 Income-tax Officers. At this stage it would not be appropriate to disclose the names of these officers and the particulars of the assets seized as such disclosure would hamper the investigations.

(c) Yes, Sir.

(d) Four of these officers have been placed under suspension and further investigation by the CBI is continuing in all the cases.

(e) In view of the above, question does not arise.

[English]

Increase in revenue collections

30. DR. T. KALPANA DEVI : Will the Minister of FINANCE be pleased to state :